

(iv) Two Hundred Seventy-third Report of the Law Commission of India on the Implementation of 'United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment' through Legislation (October, 2017).

[Placed in Library. *See* No. L.T. 10405/16/19]

(v) Two Hundred Seventy-fourth Report of the Law Commission of India on the Review of the Contempt of Courts Act, 1971 (Limited to Section 2 of the Act) (April, 2018).

[Placed in Library. *See* No. L.T. 10406/16/19]

(vi) Two Hundred Seventy-fifth Report of the Law Commission of India on the Legal Framework: BCCI *vis-a-vis* Right To Information Act, 2005 (April, 2018).

[Placed in Library. *See* No. L.T. 10407/16/19]

(vii) Two Hundred Seventy-sixth Report of the Law Commission of India on the Legal Framework: Gambling and Sports Betting Including in Cricket in India (July, 2018).

[Placed in Library. *See* No. L.T. 10408/16/19]

Reports (2015-16 and 2016-17) of Central Agricultural University, Imphal and related papers

श्री परशोत्तम रुपाला: महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 of the Central Agricultural University Act, 1992:—

(a) Annual Report of the Central Agricultural University, Imphal, Manipur, for the year 2016-17.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 10708/16/19]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 30 of the Central Agricultural University Act, 1992:—

(a) Annual Accounts of the Central Agricultural University, Imphal, Manipur, for the year 2015-16, and the Audit Report thereon.

(b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 10708/16/19]

- III. A copy (in English and Hindi) of the Statement giving reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&K HPMC), Srinagar, for the years 2001-02, 2002-03, 2003-04, 2004-05, 2005-06, 2006-07, 2007-08, 2008-09, 2009-10, 2010-11, 2011-12, 2012-13, 2013-14, 2014-15, 2015-16, 2016-17 and 2017-18, within the stipulated period.

[Placed in Library. *See* No. L.T. 10712/16/19]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON ENERGY**

SHRI MANISH GUPTA (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy (2018-19):-

- (i) Forty-second Report on 'Stressed/Non-Performing Assets in Gas based Power Plants' pertaining to the Ministry of Power; and
- (ii) Forty-third Report on 'Hydro Power' pertaining to the Ministry of Power.

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON ENERGY**

SHRI MANISH GUPTA (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Energy (2018-19):-

- (i) Action taken by the Government on the recommendations contained in Chapter-I of the Twenty-ninth Report (Sixteenth Lok Sabha) of the Committee on Energy on action taken by the Government on the Recommendations contained in the Twenty-sixth Report (Sixteenth Lok Sabha) of the Committee on Demands for the Grants of the Ministry of Power for the year 2017-18; and
 - (ii) Action taken by the Government on the recommendations contained in Chapter-I of the Forty-first Report (Sixteenth Lok Sabha) of the Committee on Energy on action taken by the Government on the Recommendations contained in the Thirty-eighth Report (Sixteenth Lok Sabha) of the Committee on Demands for the Grants of the Ministry of Power for the year 2018-19.
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